

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-48/2017(pt.)/1078/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Biswajit Chakraborty,
District & Sessions Judge,
Nagaon, Assam.

Dated Guwahati the 13th February, 2024.

Sub: **Earned leave.**

Ref:- Your Letter No. DJN/998 dated 09.02.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for five days from 15.02.2024 to 19.02.2024** (prefixing 14.02.2024), **along with station leave permission, with the official vehicle, at own cost, from the evening of 13.02.2024 till the morning of 20.02.2024.** Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, No. 1, Nagaon, and in her absence to the next senior most Judicial Officer available at the station.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-48/2017(pt.)/1079-1080/A. dated 13.02.2024

Copy to:

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
(Copy of leave application is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)

[Signature]